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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.C.P. NO. 201/93 in  
O.A. NO. 80/91

DECIDED ON : 4.10.1993

Ram Bilas

Petitioner

vs.

Anand Sarup Bhatnagar

Respondent

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Petitioner present in person

Shri Shyam Moorjani, Counsel for Respondent

O. R. D. E. R. (ORAL)  
(By Hon'ble Mr. Justice V. S. Malimath)

In this contempt of court petition, the complaint made is that the direction issued by the Tribunal in OA 80/91 has not been obeyed. The direction given by the Tribunal is to treat the petitioner's application dated 28.8.89/26.10.89 at Annexure-A to be an application filed under Rule 25-A of the Railway Servants (Discipline & Appeal) Rules, 1968 and to get the application disposed of on merits by speaking orders within a period of two months from the date of communication of the judgment. The respondents have now placed for our perusal the order passed by the President on the two representations made by the petitioner in exercise of the powers conferred by Rule 25-A of the Railway Servants (Discipline & Appeal) Rules. On a perusal of the same we find that the representations have been rejected by recording reasons in support of the order. We are satisfied on a

perusal of the said order that a speaking order has been made as directed by the Tribunal. In view of the said order, it is not possible to take any action under the Contempt of Courts Act. Hence these proceedings are dropped.

*Malimath*

*S. R. Adige*  
( S. R. Adige )  
Member (A)

( V. S. Malimath )  
Chairman

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